

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-110

IB-16/PB/2017

New IA/1761/2024

IN THE MATTER OF:

Anil Mahindro & Anr.

.....Applicant

Vs.

Earth Iconic Infrastructures Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC Liq.

Order delivered on 18.04.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Shashank Raghav, Ms. Shubhangini Yadav,
Mr. Ankur Saraswat, Advs.

For the Respondent :

For the Liquidator : Ms. Honey Satpal, Ms. Nandini Chaudha, Advs.

ORDER

New IA/1761/2024:-

This is an application filed for appointment of Applicant as Authorized Representative of Homebuyers in class of Creditors in terms of Regulation 31A(3) of the IBBI (Liq. Process) Regulations, 2016. Ld. Counsel on behalf of the Applicant is present. Ld. Counsel on behalf of the newly appointed Liquidator is present and accepts notice for filing their reply and appearance to this application. Ld. Counsel on behalf of the Applicant undertakes provide a

copy of this application along with all documents to the Ld. Counsel on behalf of the Liquidator. List this application on **16.05.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)